Government of India is also implementing a scheme for enhancing the tertiary care facilities for Cancer in the country. Under the said scheme, Government of India assists to set up/establish State Cancer Institutes (SCI) and Tertiary Care Cancer Centres (TCCC) in different parts of the country. The maximum assistance inclusive of State share for SCI is upto $\ref{120}$ crores and for TCCC is upto $\ref{145}$ crores.

Sale of medicines online

2675. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state whether it is a fact that Government is proposing to give permission to sell medicines online, if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): The sale and distribution of drugs in the country is regulated as per the provisions under the Drugs & Cosmetics Act, 1940 and the Drugs and Cosmetics Rules, 1945 made thereunder. As per said Rules, drugs specified in Schedule H, H1 or Schedule X can't be sold except on and in accordance with the prescription of a Registered Medical Practitioner. A number of representations have been received from Chemists and Druggist associations against the online sale of prescription drugs. Similarly, a number of representations have also been received to permit such sales. However, no decision has been taken to allow online sale of medicines. The representations received were discussed in detail in the 48th meeting of the Drugs Consultative Committee (DCC), held on 24th July, 2015. The DCC has constituted a 7 - Member sub-committee to examine the issue of sale of drugs on the internet, while taking care of the risks and concerns related to such sales.

Regulator for checking packaged water

†2676. SHRI RAMDAS ATHAWALE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the State-wise and location-wise number of the companies in the country which produce and sell mineral water;
- (b) whether Government has appointed any regulator to check the quality of the packaged water;
- (c) if so, whether any complaints have been received regarding the packaging and sale of the polluted water by these companies; and
 - (d) if so, the State-wise details thereof and the action taken thereon?